

12.27 hrs.

ELECTIONS TO COMMITTEES

INDIAN CENTRAL TOBACCO COMMITTEE

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh):

On behalf of Shri S. K. Patil, I beg to move:

"That in pursuance of clause (7-9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 40-26/44-A dated the 10th April, 1945, as amended by Ministry of Food and Agriculture Resolutions Nos. F. 12-41/53-Com. II and G-1989/58-Com. II/IV, dated the 22nd January, 1955 and 5th March, 1960, respectively, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves, to serve as Members of the Indian Central Tobacco Committee."

Mr. Speaker: The question is:

"That in pursuance of clause (7-9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 40-26/44-A, dated the 10th April, 1945, as amended by the Ministry of Food and Agriculture Resolutions Nos. F. 12-41/53. Com. II and 6-198/58-Com. II/IV, dated the 22nd January, 1955 and 5th March, 1960, respectively, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Indian Central Tobacco Committee."

The motion was adopted.

GOVERNMENT BODY OF THE POST-GRADUATE TRAINING CENTRE IN AYURVEDA

The Deputy Minister in the Ministry of Health (Shri D. S. Raju): On behalf of Dr. Sushila Nayar, I beg to move:

"That in pursuance of Rule 4(7) of the Post-Graduate Training

Centre in Ayurveda Rules, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Body of the Post-Graduate Training Centre in Ayurveda".

Shri Prabhat Kar (Hooghly): May I put a question, Sir? When an hon. Minister is present, is it fair that a Deputy Minister should speak on his behalf?

Mr. Speaker: It is better, if the Minister is present, that she does it herself. But, we have to train our young men also. Perhaps, sometimes, it may be allowed.

The question is:

"That in pursuance of Rules 4(7) of the Post-Graduate Training Centre in Ayurveda Rules, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Body of the Post-Graduate Training Centre in Ayurveda."

The motion was adopted.

Mr. Speaker: It is a fact that when a Minister is present, it does not look nice that another Minister should get up and say on behalf of so and so. When the Minister himself or herself is present, he or she should take it up.

ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY

The Minister of Health (Dr. Sushila Nayar): I beg to move:

"That in pursuance of sub-section (2)(h) of section 5 of the Delhi Development Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority."

Mr. Speaker: The question is:

"That in pursuance of sub-section (2) (h) of section 5 of the Delhi Development Act, 1957 the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority."

The motion was adopted.

12.29 hrs.

DEMANDS FOR GRANTS*—contd.

MINISTRY OF STEEL AND HEAVY INDUSTRIES

Mr. Speaker: We shall take up Discussion and Voting on the Demands for Grants under the control of the Ministry of Steel and Heavy Industries. Members who want to move cut motions may give the list within the next fifteen minutes here on the Table. The ordinary time limit is also known to every hon. Member. Shri Daji

DEMAND No. 86—MINISTRY OF STEEL AND HEAVY INDUSTRIES

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 18,30,000 including the sum already voted on account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1963 in respect of 'Ministry of Steel and Heavy Industries'."

DEMAND No. 87—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF STEEL AND HEAVY INDUSTRIES.

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 38,90,55,000 including the sum

already voted on account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March 1963 in respect of 'Other Revenue Expenditure of the Ministry of Steel and Heavy Industries'."

DEMAND No. 135—CAPITAL OUTLAY OF THE MINISTRY OF STEEL AND HEAVY INDUSTRIES

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 95,57,43,000 including the sum already voted on account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1963 in respect of 'Capital Outlay of the Ministry of Steel and Heavy Industries'."

Shri Daji (Indore): Sir, we are discussing the Demands of this very important Ministry and as was pointed out yesterday, together with Mines and Fuel, these constitute the strategic heights of our development programmes for the future.

Last year, there was a controversy whether the Third Five Year Plan target of 10 million tons was over-ambitious or not. After a year or so of controversy, it came to be recognised that that was, in fact not, over-ambitious, but an under-estimation of the immediate requirements that we would be requiring towards the end of the Third Five Year Plan. In fact, further studies in the matter have shown that even when we shall be able to achieve a production of 50 to 60 million tons some years hence, we shall be only covering one-third of our requirements as a big Power. Therefore, last year, the House discussed and rung down the curtain on the controversy. At that time, the Government was taking a strong

*Moved with the recommendation of the President.